

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 250(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2018**

**NAME OF THE COMPANY: M/s Shree Ram Lime Products Pvt Ltd. Vs. M/s Gee Ispat Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Ms. Pooja Mahajan, Ms. Mahima Singh & Ms. Pooja Bahry, RP  
Mr. Milan Singh Negi, Advocate for R 1 to 3

**ORDER**

Ld. Counsel for the RP as well as the RP Petitioner is present in person. CA 64/C-II/2018 has been mentioned and relief have been sought against the Respondents arrayed therein which includes ~~of~~ 3 Directors of the Corporate Debtor who are Respondent 1-3, and whereas R-4 happens to be the Operational Creditor who has initiated the Corporate Insolvency Resolution process against the Company. Mr. Milan Singh Negi, Advocate appears on behalf of the Respondents 1-3 and seeks some time on behalf of R-1 to 3 to file a reply to the application. Taking into consideration the judgement of the Hon'ble NCLAT as passed in M/s Unigreen Global Pvt. Ltd. Vs. Punjab National Bank in Company Appeal No. 81/2017,

Respondents 1-3 are afforded an opportunity to file reply for which purpose 1 week's time is granted. Further, it is also seen that another application has also been filed by the RP seeking for police protection and in relation to COC meeting held on 31<sup>st</sup> January, 2018 wherein liquidation of Corporate Debtor and the fact of fire happening on 12.02.2018 at the

Corporate office of the Corporate Debtor which has also been brought to the notice of the Police authority.

To come up on 6<sup>th</sup> March. However, in the meanwhile, RP wants police protection as an apprehension is expressed for her safety. When queried by the Tribunal whether any threatening has been made by Respondents 1-3, Ld. Counsel for the said Respondents states that no such threat has been made nor will be made in future as well. The same is recorded.

-S-d-11

**(Deepa Krishan)**  
**Member (T)**

-S-d-11

**(R. Varadharajan)**  
**Member (J)**